

के गोलमाल तथा अधिकारियों के आचरण के विरुद्ध शिकायतों के समन्वय में आयोग जांच पड़ताल कर रहा है।

Sugar Factories

1480. { Shri M. L. Jadhav:
Shri C. K. Bhattacharyya:
Shri Chandak:
Shrimati Jyotsna Chanda:

Will the Minister of Food and Agriculture be pleased to state:

(a) the number of licences issued in 1963-64 for setting up new sugar factories, and the number out of them in the co-operative sector and the number in private sector;

(b) the number of applications for grant of such licences for sugar factories in the Co-operative sector pending with Government; and

(c) the policy of Government in issuing licences for establishing new sugar factories?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Nil.

(b) 82.

(c) Subject to the availability of capacity for licensing, all applications are examined on merits from the point of view of existing cane availability and future cane potential in the area. Preference is given to a co-operative over a joint stock concern if there are applications from both the parties for the same site.

Loss of Sailing Vessels

1481. Shri P. K. Deo: Will the Minister of Transport be pleased to state:

(a) whether three sailing vessels on their way from Bombay to Jaffrabad were wrecked of the South Coast of Saurashtra in last June;

(b) the reason for the wreck; and

(c) casualties if any, and amount of property loss?

The Minister of Transport (Shri Raj Bahadur): (a) Among the sailing vessels which were wrecked off the Saurashtra Coast in June 1964, there was only one (viz. S. V. Ramprasad) which was on its way from Bombay to Jaffrabad.

(b) Severe cyclonic weather.

(c) The vessel with cargo was a total loss. There was no loss of life.

Employees Provident Fund

1482. Shri P. R. Chakraverti: Will the Minister of Social Security be pleased to state:

(a) the amount of Provident Fund contribution still to be realised from the employers for the period ending 30th June, 1964;

(b) whether Government of India propose to introduce an amendment to the Employees Provident Fund Act to provide for recovery of dues as a 'Charge' superior to even secured debts; and

(c) whether some officials have been appointed to work as certificate officers for work regarding recovery of arrears in different regions?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):

(a) Rs. 395.26 lakhs. The break-up of this amount is as follows:—

(in lakhs)
Rs.

(i) Provident Fund dues prior to the coverage of establishments under the Employees' Provident Funds Act, 1952	75.26
(ii) Provident Fund dues as a result of cancellation of exemption granted to establishment	54.84
(iii) Post coverage accumulations	265.22
TOTAL	395.26